

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Petition No. 97/TT/2012

Date: 14.5.2012

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations'2009 for determination of Transmission Tariff of Elements from date of commercial operation to 31.3.2014 for assets(part) under System strengthening scheme in Northern region for Sasan & Mundra UMPPs for tariff block 2009-14 period..

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 29.5.2012:

- (i) Status of date of commercial operation for the following-
- Asset-C:** LILO of Ckt II of Sikar ratnagarh(RVPN) 220 kV D/C line at Sikar(PG)
 - Asset-D:** 315 MVA ICT II at Sikar
 - Asset-E:** LILO of Ckt I of Jhakri Abdullapur 220 kV D/C line at Panchkula(PG)
 - Asset-F:** LILO of Ckt II of Jhakri Abdullapur 220 kV D/C line at Panchkula (PG)
 - Asset-G:** 315 MVA ICT I at Panchkula
 - Asset-H:** 315 MVA ICT II at Panchkula
 - Asset-I:** 125 MVAR Bus Reactor at Panchkula

(Asset-C to Asset-I known as Asset-2)

- (ii) The anticipated date of commercial operation(1-3-2012) for Asset2, as indicated in the instant petition is already over; In case there is change in anticipated DOCO of these assets, the CA/Management Certificate certifying the actual/anticipated expenditure up to date of commercial operation date of commercial operation, projected additional capital

expenditure thereafter, and the funding pattern as on as well as for the additional capital expenditure along with revised Form-1,Form-6,Form-9 and Form-13 of the petition.

- (iii) Petitioner has submitted the details of apportioned approved cost, cost as on date of commercial operation and estimated additional capital expenditure in Para 7 of the petition. Total estimated completion cost of Asset-2 does not reconcile with Form 5D. In the light of above to reconcile the figures.
- (iv) Supporting documents for interest rate and for exchange rate as on 1-3-2012 or revised date of commercial operation (actual/anticipated), if any, for IBRD-V loan for Asset-2 and also the exchange rate and interest rate as on 1.2.2012 (for Asset-1) for IBRD-V.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours Sincerely,

Sd/-
(V.Sreenivas)
Depty Chief (Legal)